



**OFFICE OF THE CONTROLLER GENERAL OF
PATENTS, DESIGNS AND TRADE MARKS**

RESULTS-FRAMEWORK DOCUMENT (RFD)

FOR

THE YEAR 2012-13

SECTION 1

Vision, Mission, Objectives and Functions

Vision

To transform the Indian Intellectual Property Office into an efficient and transparent organization maintaining the highest standards.

Mission

- Streamlining the electronic processes for improving scalability, efficiency and acceptability.
- Maximizing electronic processing of Patents, Designs and Trade Marks applications.
- Online availability on real-time basis of records and details of all proceedings, under the Patents, Designs and Trade Marks Acts.
- Up-gradation of IT infrastructure to maximize e-filing of applications and other documents.
- Augmentation of human resources and improving their skills to enable speedy disposal of IP applications.
- Creation of awareness on Intellectual Property.

Objectives

- 1) Increase the output & quality of examination of Patent applications.
- 2) Maximize e-filing of documents relating to Patent applications.
- 3) Value addition and IPC based re-classification of Patent database.
- 4) Increase the output & quality of examination of Design applications.
- 5) Launching e-filing system for Design applications.
- 6) Increase the output & quality of examination of Trade Marks applications.
- 7) Maximize disposal of post examined Trade Marks applications
- 8) Readiness for accession to Madrid Protocol.
- 9) Complete the digitization of Trade Marks records.
- 10) Achieve complete e-filing of Trade Marks applications.
- 11) Increase the output & quality of examination of Geographical Indications applications.

- 12) Maximize registration of authorized users of Geographical Indications
- 13) Conduct Awareness Programs.

Functions

The office of the Controller General of Patents, Designs and Trade Marks administers the Patents Act 1970, The Trade Marks Act 1999, The Designs Act 2000 and The Geographical Indications of Goods (Protection and Registration) Act 1999. The CGPDTM also advises the Government on matters relating to intellectual property rights. The Patent Information System and National Institute of Intellectual Property Management that come under the CGPDTM disseminate information and impart training on intellectual property. The offices under the CGPDTM grant Patents and register Trade Marks, Industrial Designs & Geographical Indications as well as carry out the post grant and post registration activities.

SECTION 2 – Inter Se Priorities Among Key Objectives, Success Indicators And Targets

Objective	Weight	Actions	Success Indicator	Unit	Weight	Target/Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
1) Increase the output & quality of examination of Patent applications.	35	i) No. of First Examination Reports issued	10500 reports to be issued	No. of reports	12	10500	9450	8400	7350	6300
		ii) No. of requests for examination disposed (granted + refused + abandoned u/s 21(1))	8500 disposals	No. of disposal	8	8500	7650	6800	5950	5100
2) Maximize e-filing of documents relating to Patent applications.		E-filing of amended documents and other forms in r/o patent applications	Launching of facility	Time	5	31.12.12	31.01.13	28.02.13	15.03.13	31.03.13
3) Enhancement of Quality of Prior Art Search		Commencement of integrated prior art search of patent and non- patent literature	Starting search through integrated search engine	Time	5	01.03.13	07.03.13	14.03.13	21.03.13	31.03.13
4) Amendments to patent rules to give effect to ISA/ IPEA		Final Draft of Amended patent rules to give effect to ISA/ IPEA	Draft of Amended patent rules	Time	5	30.09.12	07.10.12	14.10.12	21.10.12	31.10.12
5) Increase the output & quality of examination of	18	i) No. of Design Examination Reports Issued	6600 reports to be issued	No. of reports	9	6600	5940	5280	4620	3960

Design applications.		ii) No. of designs to be registered	Registration of 6600 designs	No. of designs registered	9	6600	5940	5280	4620	3960
6) Increase the output & quality of examination of Trade Marks applications.	30	i) No. of Trade Marks Applications examined	130000 applications to be examined	No. of applications examined	12	130000	117000	104000	91000	78000
		ii) Disposal of post examined cases [Abandoned withdrawn+ refused+ registered]	65000 post examined cases to be disposed	No. of post examined cases disposed	8	65000	58500	52000	45500	39000
		iii) Trade Marks opposition cases disposed	5000 opposition cases to be disposed	No. of cases	2	5000	4500	4000	3500	3000
		iv) Trade Marks assignment matters disposed	10000 requests to be disposed	No. of cases	2	10000	9000	8000	7000	6000
7) Complete the digitization of trademarks records		Digitization of registered Trade Marks	Complete digitization of registered Trade Marks	%age of digitization completed	4	100%	90%	80%	70%	60%
8) Completion of formalities related to the amendment of the Trade Marks		Amendment of the Trade Marks Act including accession to the Madrid Protocol	Completion of formalities by the IPC	Time	2	31-12-12	7-1-13	14-1-13	21-1-13	31-1-13

Deleted:

Act including accession to the Madrid Protocol										
9) Increase the output & quality of examination of Geographical Indications applications.	12	i) Examination of GI applications	20 reports to be issued	Number of reports	3	25	23	20	18	15
		ii) Registration of GI	20 GIs to be registered	Number registered	3	20	18	16	14	12
		iii) Issuance of authorized user certificates	95 certificates to be issued	Number of certificates issued	3	95	86	76	67	57
10) Creation of digitized GI database with search facilities		Digitization of GI database	Completion of digitized database	%age of digitization completed	3	100%	90%	80%	70%	60%
11) Conduct Awareness Programs	5	Conduct awareness programs	Conduct 15 programs	Number of programs conducted	5	15	14	12	11	9

SECTION 3 – TREND VALUES OF SUCCESS INDICATORS

Objective	Weight	Actions (2012-13)	Success Indicator	Unit	Weight	Actual/Target/Criteria Value			
						Actual value for FY 08-09	Actual value for FY 09-10	Actual value for FY 10-11	Actual value for FY 11-12
1) Increase the output of examination of Patent applications	30	i) No. of First Examination Reports to be issued	10500 reports to be issued	No. of reports	12	10296	5880	11206	10182
		ii) No. of requests for examination disposed (granted + refused + abandoned	8500 disposals	No. of disposal	8	17172	11439	12851	8352
2) Achieve complete e-filing of documents relating to patent applications		2) E-filing of amended documents and other forms in r/o patent applications	Launching of facility	Time	5	Streamlined the E-filing facility which was launched in 2007-08:- 3110 online applications received	5434 online applications received	7952 online applications received	9641 online applications received. New Activity for E-filing of amended documents and other forms in r/o patent applications to be launched in 2012-13

3)) Enhancement of Quality of Prior Art Search		3) Commencement of integrated prior art search of patent and non- patent literature	Starting search through integrated search engine	Time	5	NA	NA	NA	New Activity to be launched in 2012-13
4) Amendments to patent rules to give effect to ISA/ IPEA		4) Final Draft of Amended patent rules to give effect to ISA/ IPEA	Draft of Amended patent rules	Time	5	NA	NA	NA	New Activity to be launched in 2012-13
5) Increase the output of examination of Design applications	18	i) No. of Design Examination Reports issued	6600 reports to be issued	No. of reports	9	6446	6266	6227	6511
		ii) No. of designs to be registered	Registration of 6600 designs	No. of designs registered	9	4772	6025	9206	6590
6) Increase the output of examination of Trade Marks applications	30	i) No. of Trade Marks applications examined	130000 applications to be examined	No. of applications examined	12	105219	25875	205065	116263
		ii) Disposal of post examined cases [Abandoned withdrawn+ refused+ registered]	65000 post examined cases to be disposed	No. of post examined cases disposed	8	102257	67490	115472	51765
		iii) Trade Marks opposition cases disposed	7000 opposition cases to be disposed	No. of cases	2	4703	983	4000	4200

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		iv) Trade Marks assignment matters disposed	25000 requests to be disposed	No. of cases	2	5321	520	3000	3150
7) Complete the digitization of trademarks records		7) Digitization of registered Trade Marks	Complete digitization of registered Trade Marks	%age of digitization completed	4	N.A. (Facility for Digitization of Trade Marks streamlined)	26,13,153 pages	20,40,531 Pages	64,10,043 pages (43% of Total files digitized)
8) Completion of formalities related to the amendment of the Trade Marks Act including accession to the Madrid Protocol		8) Amendment of the Trade Marks Act including accession to the Madrid Protocol	Completion of formalities by the IPO	Time	2	NA	NA	NA	New Activity to be launched in 2012-13
9) Increase the output of examination of Geographical Indications applications	12	i) GI examination	Up-to-date	Up-to-date	3	21	46	32	37
		ii) Registration of GI	20 GI to be registered	No. registered	3	45	14	29	23
		iii) Issuance of authorized user certificates	95 certificates to be issued	Number of certificates issued	3	NA	NA	NA	116 New Activity launched in 2011-12

10) Creation of digitized GI database with search facilities		10) Digitization of GI database	Completion of digitized database	%age of digitization completed	3	NA	NA	NA	New Activity to be launched in 2012-13
11) Conducting awareness programs	5	11) Conducting IP awareness programs	Conducting 15 programs	No. of programs conducted	5	11	14	12	15

NA : Not applicable during the year

SECTION 4: Description and definition of success indicators and proposed measurement methodology.

The measurement methodology for success indicators is based on the following:

- 1) In case of the parameters where the success indicators relate to finalization, launching of a facility and making up-to-date any pending work the completion/finalization has been considered.
- 2) In case of indicators which relate to quantifiable work, the success indicator is taken as the quantity, i.e. number of reports etc.
- 3) In case of parameters where the success indicators relate to digitization, %age has been considered

SECTION 5: Specific performance requirements from other departments that are critical for delivering agreed results.

Department	Action	Success Indicator	Result of non performance
National Informatics Centre	To develop and launch the software for complete e-filing of patent application	Launch of facility by 30.09.12	Delay in launching the facility
	To develop and launch the software for complete e-filing of Trade Marks application	Launch of facility by 30.09.12	Delay in launching the facility
	To develop and launch the software for complete e-filing of designs application	Launch of facility by 30.09.12	Delay in launching the facility
Outsourced vendor for value addition of patent database	Completing the value addition and re-classification	Completion by 01.03.13	Work will be carried forward to next year